

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 204- IA 1021 of 2022
In
CP(IB) 386 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Shreebhav Polyknits Pvt Ltd

.....Respondent

Order delivered on ..21/12/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Monaal Davawala, Adv.

For the SRA : Mr. Ravi Pahwa, Adv.

ORDER

IA 1021 of 2022

Heard Learned Counsel for RP and Learned Counsel for SRA. Learned Counsels for both the sides undertake to file affidavit with respect to who shall carry forward, and pursue the applications filed under Section 43 & 66 of IBC, 2016, as the same is not clarified in the Resolution Plan in terms of amended provisions of the Code.

List on 22.12.2022.

-sd-

-sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)